

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:3496
ANSWERED ON:19.03.2013
STANDARDS IN FOOD PROCESSING
Rawat Shri Ashok Kumar

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether some Food Processing Companies in the country are not adhering to the international standards;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up any Authority to examine the functioning of such companies; and
- (d) if so, the details thereof and if not, the manner in which the Government would ensure maintaining of international standards by the Food Processing Companies?

Answer

MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a) & (b) Every Food Business Operator in the Country (including Food Processing Companies) has to follow and comply with Food Safety and Standards Act, 2006 and Rules & Regulations, 2011 made thereunder.

(c) & (d) With a view to consolidate various Acts & Orders and for laying down science based standards for articles of food and regulating manufacturing, processing, distribution, sale and import of food so as to ensure safe and wholesome food for human consumption; the Food Safety and Standards Authority of India (FSSAI) has been established under Food Safety and Standards Act, 2006. As per Section 29 of FSS Act, 2006, the Food Authority and the State Food Safety Authorities shall monitor and verify that the relevant requirements of law are fulfilled by food business operators at all stages of food business.